

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/863 /2007 - EX[DB]
& E/M/944/09-EX

Date 31/03/2010

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
C.C.E. LUCKNOW

7A, ASHOK MARG, LUCKNOW

C.C.E. LUCKNOW

Appellant

Vs

Respondent

M/S INDIAN OIL CORP.

MISC ORDER NO.224/2010-EX

I am directed to transmit herewith a certified copy of Final order No. 133/
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944

2010 EX[DB] dated 19-3-10


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

M/S INDIAN OIL CORP.

MATHURA REFINERY, MATHURA

2. Adv. / Consult

SH. A. JATU, ADV.,
R-163, 2ND FLOOR,
G.K. PART - 1, N. DELHI - 110

3 C.D.R

4 J.C.D.R.

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise. I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Commercial Laws of India Pvt Ltd, Post Bag No. 1033, No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 M/s Manupatra Information Solutions Pvt Ltd. Excise & Customs Cases B-37, Sector - 1, Noida - 201301, Gautam Budh Nagar, (UP)

11 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

12 Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kuni, New Delhi - 110070

13 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

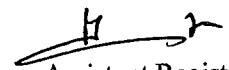
14 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

15 LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Haryana)

16 Office Copy

17 Guard file

18. HON'BLE PRESIDENT


Assistant Registrar
(Excise Appeal Branch)

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. I**

**Excise Misc. Application No. 944/2009- Ex(BR)
Excise Appeal No. 863 /2007- Ex(BR)**

Commissioner of Central Excise
Lucknow

Appellants

Vs.

M/s. Indian Oil Corpn.

Respondent

Appearance:

Shri Sunil Kumar, DR for the Appellants
Shri Abhishek Jaju, Advocate for the Respondent

CORAM:

Hon'ble Mr. Justice R.M.S. Khandeparkar, President
Hon'ble Mr. Rakesh Kumar, Member (Technical)

Date of Hearing/decision : 19.3.2010

Misc **ORAL ORDER NO. 224/10-EX**

Learned DR states that COD clearance has been rejected and he has placed on record a letter dated 2.4.09 in that regard. Considering the same the learned DR wants to withdraw the appeal. The appeal is accordingly, allowed to be withdrawn, *and stands disposed as withdrawn*

2. The application stands disposed of .

(Justice R.M.S. Khandeparkar)
President

(Rakesh Kumar)
Member(Technical)

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. I**

Excise Appeal No. 863 /2007- Ex(BR)

[Arising out of Order-in-Appeal No. 38/Commr/Lucknow/2005-06 dated 28.1.2006 passed by Commissioner, Central Excise, Lucknow]

For approval and signature:

Hon'ble Mr. Justice R.M.S. Khandeparkar, President
Hon'ble Mr. Rakesh Kumar, Member (Technical)

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- | | | |
|--|---|-----|
| 1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982? | : | Yes |
| 2. Whether it should be released under Rule 27
of the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not? | : | No |
| 3. Whether Their Lordships wish to see the fair
copy of the Order? | : | See |
| 4. Whether Order is to be circulated to the
Departmental authorities? | : | ✓ |
-

Commissioner of Central Excise
Lucknow

Appellants

Vs.

M/s. Indian Oil Corpn.

Respondent

Appearance:

Shri Sunil Kumar, DR for the Appellants
Shri Abhishek Jaju, Advocate for the Respondent

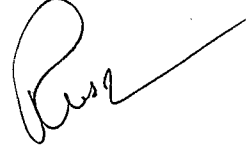
CORAM:

Hon'ble Mr. Justice R.M.S. Khandeparkar, President
Hon'ble Mr. Rakesh Kumar, Member (Technical)

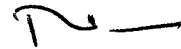
Date of Hearing/decision : 19.3.2010

FINAL ORAL ORDER NO. 133/10-Ed

In view of the order passed today, in Misc. Application No. 944/09,
the appeal stands withdrawn and disposed of accordingly.



(Justice R.M.S. Khandeparkar)
President



(Rakesh Kumar)
Member(Technical)